

ITEM NO.52

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s).8198/2019

(Arising out of impugned final judgment and order dated 18-07-2018 in CRLA No.4861/2011 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

KISHAN DEV

Respondent(s)

IA No. 173023/2019 - EXEMPTION FROM FILING O.T.)

WITH

SLP(CrI) No. 623/2022 (II)

(FOR

FOR EXEMPTION FROM FILING O.T. ON IA 153800/2021

FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 153801/2021

IA No. 153801/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 153800/2021 - EXEMPTION FROM FILING O.T.)

Date : 06-07-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HRISHIKESH ROY

HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Rishi Malhotra, AOR
Mr. Jaydip Pati, Adv.

Mr. S.R. Singh, Sr. Adv.
Mr. Ankur Prakash, AOR

For Respondent(s) Mr. Sanjay Kumar Tyagi, AOR
Mr. Sanjay Kumar Tyagi, Adv.
Mr. Abhitosh Pratap Singh, Adv.
Mr. Prabhat Kumar Rai, Adv.
Mr. Sunil Kumar Tomer, Adv.
Mr. Ajay Kumar Pandey, Adv.
Mr. Divyansh Rai, Adv.

Mr. Braj Kishore Mishra, AOR
Mr. Abhishek Yadav, Adv.
Mr. Ruchit Mohan, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP(Crl.) No(s).8198/2019 (Item 52)

Leave granted.

Lower Court record be called.

SLP(Crl) No. 623/2022 (item 52.1)

Mr. Rishi Malhotra learned counsel appearing for the accused submits that Vivek Sharma, the accused-petitioner herein has been prematurely released from the custody and therefore this petition has become infructuous.

In view of the above submission of the petitioner's counsel, the Special Leave Petition stand closed as not pressed.

(DEEPAK JOSHI)
COURT MASTER (SH)

(KAMLESH RAWAT)
ASSISTANT REGISTRAR